

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:170

ANSWERED ON:05.08.2010

VOTING RIGHT TO NRIs

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Yaskhi Shri Madhu Goud

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to extend voting rights to Non Resident Indians;
- (b) if so, the details thereof; and
- (c) the time by which a final decision is likely to be taken in the matter?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (c): A Statement is laid on the Table of the House.

Statement referred to in reply to part (a) to (c) of the Lok Sabha Starred Question No. 170 for answer on 05-8-2010 regarding `Voting rights to NRIs`

The proposal relating to legislation to conferring of voting right to citizen of India who have not acquired citizenship of any other country and living abroad owing to employment, education or otherwise is under the active consideration of the Government of India. It is proposed to enable such citizens to register their names in the electoral rolls and to cast their votes in the concerned constituency of the place shown in the Passport where poll is taken.